CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 24/RP/2026 in Petition No. 46/GT/2025

Subject	:	Review of Order dated 8.3.2026, in Petition No. 46/GT/2025 (Truing up of tariff for the period 2019-24 and Approval of tariff for the period 2024-29), in respect of Chamera-I Hydroelectric Power Station (540 MW).
Petitioner	:	NHPC Limited.
Respondent(s)	:	PSPCL and 12 others.
Date of hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, NHPC Shri Abhishek Nangia, Advocate, NHPC Shri Nilesh Purohit, Advocate, NHPC Shri Koustubh Desai, Advocate, NHPC Shri Ritwiz Rishabh, Advocate, BRPL & BYPL Shri Adarsh Tripathi, Advocate, BRPL & BYPL Shri Ajitesh Garg, Advocate, BRPL & BYPL

Record of Proceedings

The matter was called out for hearing in virtual mode.

2. During the hearing, learned counsel for the Respondents, BRPL & BYPL, sought 2 weeks' time to file their reply to the Review Petition.

3. The Commission, after hearing the counsel, directed the Petitioner to furnish the following additional information, on an affidavit, after serving a copy on the Respondents, on or before **20.11.2026**:

a. *Complete copies of final Assessment Orders (if any) for FY 2020-21, 2022-23 and 2023-24*

b. *Complete copies of revised ITRs (if any) for the period FY 2005-06 to 2023-24.*

3. The Respondents are permitted to file their respective replies to the Petition as well as the additional information submitted by the Petitioner, on or before **4.12.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **11.12.2026**.

4. The Petition shall be listed for hearing on **22.12.2026**.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Legal)